

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF [GURUASHISH CONSTRUCTION PRIVATE LIMITED- IN LIQUIDATION]

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Guruashish Construction Private Limited
2.	Date of incorporation of corporate debtor	June 1, 2000
3.	Authority under which corporate debtor is incorporated /	Registrar of Companies (Mumbai) under the Companies Act, 1956
4.	Corporate Identity No. of corporate debtor	U45200MH2000PTC126895
5.	Address of the registered office and principal office (if any) of corporate debtor	Ground Floor, Siddharth Nagar no. 1, opp. Siddharth Nagar post office, Goregaon (west), Mumbai -400104
6.	Date of closure of Insolvency Resolution Process	3rd July, 2018
7.	Liquidation commencement date of corporate debtor	4 th September, 2020
8.	Name and registration number of the insolvency professional acting as liquidator	Rajendra Karanmal Bhuta IBBI/IPA-001/IP-P00141/2017-18/10305
9.	Address and e-mail of the liquidator, as registered with the Board	Address as registered with Board: 1207 Yogi Paradise, Yogi Nagar, Borivali (W) Mumbai 400092. Email registered with Board: rkbhuta@gmail.com.
10.	Address and e-mail to be used for correspondence with the liquidator	1207 Yogi Paradise, Yogi Nagar, Borivali (W) Mumbai 400092. *Add. Office: 203 Raghuveer Tower, Chamunda Circle, Borivali (W) Mumbai 400092 Corporate Debtor CIRP Email: guruashish.ip@gmail.com
11.	Last date for submission of claims	3 rd October, 2020

Notice is hereby given that the National Company Law Tribunal (*Mumbai Bench*) has ordered the commencement of liquidation of the [*Guruashish Construction Pvt Ltd*] on [*4th September, 2020*] of liquidation under section 33 of the Code.

The stakeholders of [**Guruashish Construction Pvt Ltd**] are hereby called upon to submit their claims with proof on or before 3rd October, 2020], to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Name and signature of liquidator: Rajendra Karanmal Bhuta

Date and place: 7th September, 2020, Mumbai